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**The****Kolkata****Gazette**

सत्यमेव जयते

*Extraordinary*  
Published by Authority

JYAISTHA 1]

FRIDAY, MAY 22, 2015

[SAKA 1937

PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

**GOVERNMENT OF WEST BENGAL****LAW DEPARTMENT****Legislative****NOTIFICATION**

No. 674-L.—22nd May, 2015.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

**Bill No. 11 of 2015**

**THE WEST BENGAL MUNICIPAL  
(AMENDMENT) BILL, 2015.**

**A****BILL**

*to amend the West Bengal Municipal Act, 1993.*

WHEREAS it is expedient to amend the West Bengal Municipal Act, 1993, for the purposes and in the manner hereinafter appearing;

West Ben. Act  
XXII of 1993.

It is hereby enacted in the Sixty-sixth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and  
Commencement.

**1.** (1) This Act may be called the West Bengal Municipal (Amendment) Act, 2015.

(2) It shall be deemed to have come into force on and from 4th May, 2015.

*The West Bengal Municipal  
(Amendment) Bill, 2015.*

(Clauses 2-4.)

Amendment of  
section 5 of West  
Ben. Act XXII of  
1993.

2. In section 5 of the West Bengal Municipal Act, 1993 (hereinafter referred to as the principal Act), for the words “three months”, the words “thirty days” shall be substituted.

Amendment of  
section 6.

3. In section 6 of the principal Act, for the words “three months”, the words “thirty days” shall be substituted.

Repeal and  
saving.

4. (1) The West Bengal Municipal (Amendment) Ordinance, 2015, is hereby repealed.

West Ben. Ord.  
No. 1 of 2015.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall deemed to have been validly done or taken under the principal Act as amended by this Act.

**STATEMENT OF OBJECTS AND REASONS.**

To cope up with the increasing urbanization, particularly during the last decade which has shown huge increase of Census town from 253 in 2001 to 780 in 2011, the need and demand for constitution of new municipal towns is growing more and more and therefore it is considered necessary to expedite such process of constitution of new municipality in the State. Accordingly, it is considered necessary and expedient to amend the West Bengal Municipal Act, 1993 (West Ben. Act XXII of 1993) for the purposes of making provision for reducing the time period in respect to constitution of municipal area in the State.

2. As the West Bengal Legislative Assembly was not in session and it was necessary to take immediate action in the matter, an Ordinance, namely, West Bengal Municipal (Amendment) Ordinance, 2015 (West Ben. Ord. I of 2015) was promulgated.

3. The Bill seeks to replace the said Ordinance by an Act of the State Legislature.

4. The Bill has been framed with the above object in view.

5. There is no financial implication involved in the Bill.

KOLKATA,  
*The 21st May, 2015.*

FIRHAD HAKIM,  
*Member-in-Charge.*

By order of the Governor,

MADHUMATI MITRA,  
*Secy. to the Govt. of West Bengal,  
Law Department.*